

their dream of governing the nation on the basis of religion. Besides, the people will never allow Shri V.P. Singh allegedly having foreign accounts, to cherish his dream of ruling the country in alignment with B.J.P. and Shiv.Sena. Most important of all is to straightaway ban the political parties with communal leanings. For maintaining peace in all districts and towns peace committees should be constituted.

I would like to state on the floor of the House that if we demand a Hindu state there will be similar demands from Muslims, Sikhs and Christians for separate State and no citizen will tolerate denigration of unity and integrity of the nation. All of us must strive to check growing communalism in the country. Today, all the people are looking towards one person named Shri Rajiv Gandhi and towards one party called the Indian National Congress. Now, I conclude with the remark that this dream of the B.J.P. will never get fulfilled.

[English]

MR. DEPUTY-SPEAKER: The House will have to take up item No. 9A. After finishing this item, we shall resume the discussion on communal situation. Even if we finish the Supplementary Demands for Grants immediately, we shall continue the discussion on

communal situation upto 6 p.m. At 17.45 hours, the Minister of State Shri P. Chidambaram will intervene and the Minister of Home Affairs S. Buta Singh will give the reply tomorrow.

17.26 hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (GENERAL), 1989-90—*CONTD.*

[English]

MR. DEPUTY-SPEAKER: We now take up item no 9A Discussion and voting on the Supplementary Demands for Grants in respect of the Budget (General) for 1989-90?

Motion moved:

"That the respective supplementary sums not exceeding the amount on Revenue Account and Capital Account shown in the third column of Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending 31st day of March, 1990 in respect of the following demands entered in the second column thereof—

Demands Nos. 1, 4, 5, 8, 12, 21, 24, 46, 49, 56, 62, 74, 75, 76, 79 and 90."

Supplementary Demands for Grants (General) for 1989-90 submitted to the vote of Lok Sabha

No.	Name of Demand	Amount of Demand for Grants submitted to the Vote of Lok Sabha	
		Revenue Rs.	Capital Rs.
1	2	3	4
MINISTRY OF AGRICULTURE			
1.	Agricultural	90,00,00,000	—
4.	Department of Rural Development	388,75,00,000	—
5.	Department of Fertilizers	660,01,00,000	—
MINISTRY OF COMMERCE			
8.	Department of Commerce	270,00,00,000	—
MINISTRY OF COMMUNICATIONS			
12.	Telecommunication Services	—	1,00,000
MINISTRY OF ENERGY			
21.	Department of Power	—	301,00,00,000

No.	Name of Demand	Amount of Demand for Grants submitted to the Vote of Lok Sabha	
		Revenue Rs.	Capital Rs.
1	2	3	4
MINISTRY OF EXTERNAL AFFAIRS			
24.	Ministry of External Affairs	—	1,00,000
MINISTRY OF HOME AFFAIRS			
46.	Other Expenditure of the Ministry of Home Affairs	62,00,00,000	—
MINISTRY OF HUMAN RESOURCE DEVELOPMENT			
49.	Department of Youth Affairs and Sports	10,00,00,000	—
MINISTRY OF INFORMATION AND BROADCASTING			
56.	Ministry of Information and Broadcasting	—	70,00,000
MINISTRY OF PETROLEUM AND NATURAL GAS			
62.	Ministry of Petroleum and Natural Gas	—	10,54,00,000

No.	Name of Demand-	Amount of Demand for Grants submitted to the Vote of Lok Sabha	
		Revenue Rs.	Capital Rs.
1	2	3	4
	MINISTRY OF TEXTILES		
74.	Ministry of Textiles	70,00,000	—
	MINISTRY OF URBAN DEVELOPMENT		
75.	Urban Development and Housing	150,00,00,000	10,00,00,000
76.	Public Works	—	2,00,000
	MINISTRY OF WELFARE		
79.	Ministry of Welfare	50,12,00,000	1,32,00,000
	MINISTRY OF HOME AFFAIRS (UNION TERRITORIES WITHOUT LEGISLATURE)		
90.	Delhi	51,00,000	—
	Total	1682,09,00,000	323,60,00,000

THE MINISTER OF THE STATE IN THE DEPARTMENT OF REVENUE IN THE MINISTRY OF FINANCE (SHRI A.K. PANJA): Mr. Deputy-Speaker, Sir, I understand that there would be no debate on this subject...

MR. DEPUTY-SPEAKER: You request the hon. Members.

SHRI A.K. PANJA: Yes, I request the hon. Members. I will just place before the House a gist for the convenience of the hon. Members.

Sir, the Supplementary Demands cover twenty Grants and involved gross expenditure of Rs. 3025.93 crores. The concerned Ministries/Departments have identified matching savings, increased receipts to the extent of Rs. 1785.18 crores. Therefore, the net additional expenditure is Rs. 1,240.75 crores, out of which, Rs. 338.75 crores relate to Jawahar Rozgar Yojana; Rs. 150 crores for urban poverty alleviation; Rs. 200 crores for subsidy on imported fertiliser; Rs. 150 crores for cash compensatory support; Rs. 120 crores for interest subsidy on export credit; Rs. 90 crores for comprehensive crop insurance scheme; Rs. 70 crores for Post-matric scholarship for SC/ST students; Rs. 62 crores for freedom fighters' pension and Rs. 10 crores for grant to Sports Authority of India.

The hon. Members would find the proposals in the introductory remarks appended to the Supplementary Demands and the details are also given there.

Therefore, I pray that these Demands be passed.

SHRI G.M. BANATWALLA (Ponnani): Mr. Deputy-Speaker, Sir, I rise to congratulate the Government on paying attention to the urban poor also. I also welcome the announcement that was made by the Prime Minister yesterday. And in the Supplementary Demands also, we have as was just pointed out by the hon. Minister, urban poverty alleviation programme. I must empha-

size that indeed the question of poverty and unemployment in the urban areas is becoming very severe, so much so that we are now having new studies being conducted as far as urban people are concerned. And in certain studies, it is even pointed out that the urban poverty is becoming more and more than even the rural poverty. Therefore, I say that very timely attention is being given to this very very serious question. I wish the Government every success and I am sure the entire nation will support the Government in the success of this particular scheme.

Mr. Deputy-Speaker, Sir, I must say that it is absolutely necessary that the scheme is implemented in a very sincere manner so that it can present concrete results. I will not dwell at length because there is not much time on this particular subject. I must also welcome the attention that is being paid to the housing for the weaker sections and we have a supplementary demand thereto, which I must heartily welcome. Housing for the weaker section is an area that needs greater and greater attention and I hope everything will be done for it. Of course though much can be done, yet it will not prove adequate. I wish that scheme too a success.

SHRI A.K. PANJA: I am thankful to the hon. Member for what he said. This Government under the leadership of our Prime Minister, Shri Rajiv Gandhi, has been giving keen attention to the poverty alleviation programmes. Since 70 per cent of the population live in rural areas, first priority was given to the rural areas and various programmes were taken up there. Thereafter, of course, there were various studies about the urban poverty. The hon. Member is right that there are people who might be more poor than some people in rural areas. That is why, when the money became available, we took up the next priority of alleviation of urban poverty. The Government is fully conscious of this position. That is why, not only the urban poverty but various thrust areas were taken into consideration. Some demand which were found very very genuine like freedom fighters' pension, post-matric scholarship for SC&ST students, were con-

[Sh. A.K. Panja]

ceded. These are urban as well as rural. But within urban and rural areas there are certain thrust areas which required to be given special attention. That is why, our Prime Minister gave command and direction for intensive care in those thrust areas. That is why, these provisions have been made. I am sure the Whole House will accept these provisions.

MR. DEPUTY-SPEAKER: I shall now put the Supplementary Demands for Grants (General) for 1989-90 to vote. The question is:

"That the respective supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of Order Paper be granted to the President out of the Consolidated Fund of India to defray the charges that will come in course of payment during the year ending 31st day of March, 1990 in respect of the following demands entered in the second column thereof—

Demand Nos. 1, 4, 5, 8, 12, 21, 24, 46, 49, 56, 62, 74, 75, 76, 79 and 90."

The Motion was adopted

17.32 hrs.

APPROPRIATION (NO. 5) BILL, 1989

[*English*]

SHRI A.K. PANJA I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1989-90.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1989-90."

The Motion was adopted

SHR A.K. PANJA: I introduce* the Bill.

SHRI A.K. PANJA: I beg to move*:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1989-90, be taken into consideration."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1989-90 be taken into consideration."

The Motion was adopted

MR. DEPUTY-SPEAKER: Now, we take up clause-by-clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The Motion was adopted

Clauses 2 and 3 and the Schedule were added to the Bill

* Introduced/Moved with the recommendation of the President.